

Central Administrative Tribunal  
Principal Bench  
New Delhi

21  
O.A.-2419/95 & OA-74/96

New Delhi, this the 16th day of December, 1996

Hon'ble Shri SR. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

OA-2419/95

1. Sham Lal
2. Kamlesh
3. Jamuna
4. Amar Lal
5. P. Kumar
6. Laxmi Devi
7. Chaman
8. Hiralal
9. Ashok Kumar
10. Jagdish
11. Karamvir
12. Suman
13. Jasbir
14. Madan Lal
15. Geeta
16. Raj Kumar
17. Sunil Kumar
18. Dinesh Kumar

(all applicants c/o Income Tax Office  
Mayur Bhawan, (C.I.T.), Connaught  
Place, New Delhi).

...Applicants

(By Shri Naresh Kaushik, Advocate)

Versus

1. Union of India through  
Secretary,  
Ministry of Finance,  
(Department of Revenue),  
Central Board of Direct Taxes,  
New Delhi.

2. The Chief Commissioner of  
Income-Tax, Delhi,  
Central Revenue Building,  
S.P. Estate,  
New Delhi.

...Respondents

(By Shri V.P.Uppal, Advocate)

Contd....2p/-

DA-74/96

1. Ashok Kumar s/o  
Balle Ram,  
r/o UZ-116, Village Dasghara,  
Near Balmiki Temple,  
New Delhi.
2. Rajender Lal s/o  
Shri Unkar Singh,  
11/24, Lady Harding Hospital,  
Staff Quarters, Panchkuan Road,  
Paharganj,  
New Delhi.
3. Ved Prakash s/o  
Shri Juttar Singh,  
r/o village Dadri, P.O. Dadri,  
Distt. Ghaziabad, Uttar Pradesh.  
(By Shri A.K. Bhardwaj, Advocate)

...Applicants

Versus

1. Union of India through  
the Secretary,  
Ministry of Finance,  
(Department of Revenue)  
Central Board of Direct Taxes,  
New Delhi.
2. The Chief Commissioner of Income Tax,  
Central Revenue Building,  
New Delhi.
3. The Income Tax Officer (Welfare),  
Central Revenue Building,  
New Delhi.  
(By Shri V.P.Uppal, Advocate)

...Respondents

O\_R\_D\_E\_R\_ (Oral)

By Hon'ble Mr. S. R. Adige, Member (A) —

Since both the O.As involve similar question of law, the same are being disposed of by a common order.

2. Heard the learned counsel appearing for the parties.
3. Learned counsel appearing for the parties are agreed that both the aforesaid O.As may be disposed of with a direction to the respondents that subject to availability of work, they should consider re-engaging of applicants, in accordance with the rules & instructions on the subject, and in the light of various

judicial rulings, in preference to outsiders, and those with lesser length of service. We direct accordingly.

4. In the event of their re-engagement, the applicants may work out their further rights for grant of temporary status/regularisation in accordance with law.

5. Interim orders passed in OA No. 2419/95 are vacated.

6. Both the OAs i.e. OA-2419/95 and OA-74/96 are disposed of as aforesaid. No costs.

(Smt. Lakshmi Swaminathan)  
Member (J)

(S.R. Adige)  
Member (A)

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Attested  
S. Swaminathan  
30/12/1995  
Co C IV